

Serial
No. of
Order

Date of
Order

Order with Signature

the ~~date~~ ^{10th March} fixed. I would call upon the Opposite Parties to file their counter to the ~~stay~~ matter by 20th April, 1992 and the stay matter may come up on 22nd April, 1992.

A special Person cost of Rs.40/- (cash) be deposited in the course of the day and a copy of this order be annexed to the notice to be sent to the Opposite Party No.3 through a special messenger and a copy of this order be also sent to the Opposite Party Nos.1 and 2 by speed post at the cost of the Petitioner who should file required postal stamp etc. by 25th March, 1992 but the cost must be deposited during the course of the day so that the notice be issued by tomorrow positively.

LN
Vice-Chairman

2 22.4.92

Mr. P.N. Mohapatra, learned Standing Counsel has entered appearance for the opposite parties in this case.

As agreed by Counsel for both Sides, this case is fixed for hearing to 30th instant to be taken up along with other cases of similar nature. Stay order to continue.

LN
Vice-Chairman

3 30.4.92

We have heard learned Counsel for both Sides. Judgment is pronounced and dictated in the open court vide separate sheets attached to the record C.A.N.R. 182/92. The case is accordingly disposed of. No costs. *Member (A)*

The Stay order passed by this Bench on 23.3.92 is automatically stands vacated.

LN
Vice-Chairman

DL
Member (A)